

IN THE SUPREME COURT OF INDIA
CIVIL ORIGINAL JURISDICTION

WRIT PETITION (CIVIL) NO. 1419 OF 2018

(Under Article 32 of the Constitution of India)

WITH

INTERLOCUTORY APPLICATION NO. 107319 OF 2018

(Application for permission to appear & argue in person)

AND

INTERLOCUTORY APPLICATION NO. 107324 OF 2018

(Application for Exemption from filing O.T.)

AND

INTERLOCUTORY APPLICATION NO. 132233 OF 2018

(Application for Reference to a Constitutional Bench)

AND

INTERLOCUTORY APPLICATION NO. 132234 OF 2018

(Application for Stay)

AND

INTERLOCUTORY APPLICATION NO. 116938 OF 2019

(Application for Permission to place on record subsequent facts)

AND

INTERLOCUTORY APPLICATION NOS. 78522 and 79228 OF 2020

(Application for Amendment of Writ Petition and I.A)

AND

INTERLOCUTORY APPLICATION NO. 79325 OF 2020

(Application seeking leave to file Written Argument)

Arun Ramchandra Hublikar

... Petitioner

Versus

Hon'ble Mr. Justice Ranjan Gogoi & Ors.

... Respondents

OFFICE REPORT

It is submitted that the instant Writ Petition was filed in this Registry by Mr. Arun Ramchandra Hublikar, Petitioner-in-person on 25.05.2018.

It is further submitted that the instant Writ Petition alongwith I.A. Nos. 107319 of 2018 (Application for permission to appear & argue in person) and 107324 of 2018 (Application for Exemption from filing Official Translation) was listed before the Hon'ble Court on 10.12.2018 with Office Report dated 08.12.2018, when the Court was pleased to pass the following order:

“A letter has been received by the Registry from the petitioner-in-person expressing his inability to appear in the matter today. There is a request for an adjournment.

List the matter in the month of August, 2019.”

It is further submitted that the following **Interlocutory Applications** filed by the Petitioner-in-person are pending in the matter:

Sl. No.	IA No.	Relief of the application filed	Date of filing
1	107319/2018	Permission to appear & argue-in-person	1.8.2018
2	107324/2018	Exemption from filing Official Translation	1.8.2018
3	132233/2018	Reference to a Constitutional Bench	12.09.2018
4.	132234/2018	Stay application	12.09.2018
5.	116938/2019	Permission to place on record subsequent facts	05.08.2019
6.	78522/2020	Amendment of Petition and I.A. No. 116938/2019	18.8.2020
	79228/2020	(Both are Identical Applications)	19.8.2020
7	79325/2020	Seeking leave to file Written Arguments	19.8.2020

It is further submitted that Petitioner-in-person has made frivolous allegations against Hon'ble The CJI (Retd.) in the three applications mentioned above at Sr. Nos. 3 to 5.

All the afore-mentioned applications stand included in the Paper Books except I.A. No. 78522, 79228 and 79325 of 2020 which are being circulated for the kind perusal of Hon'ble Court.

It is next submitted that date of hearing for 21.08.2020 was informed to the Petitioner-in-person by E-mail as well as telephonically on 10.8.2020.

It is lastly submitted that Petitioner-in-person has also on 19.8.2020 filed a Miscellaneous document and the same is also being circulated for the kind perusal of Hon'ble Court.

The Writ Petition alongwith applications above-mentioned is listed before the Hon'ble Court with this Office Report for orders.

Dated this the 20th day of August, 2020.

Sd/-
Assistant Registrar